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Title: Need to bring in central legislation for rationalizing the fee structure in various Medical and Engineering Colleges in Karnataka and other parts of the country.

SHRI D.V. SADANAND GOWDA (MANGALORE): As far as admission to the medical and engineering colleges in Karnataka is concerned, there is a great mess. Practically, nearly 50,000 students and their parents are facing severe problem and mental torture due to the hike in fee structure. In fact the Karnataka Government has passed a Resolution and later on legislation has also been brought out in this regard. No student can pay so much of fees to get admission to the medical and engineering colleges. There had been several talks in the all-Party meetings on this but in spite of that the Government has not taken any serious step in this regard. The private management is colluding with the Karnataka Government and taking steps so that the meritorious students do not get admission to these colleges. If the last year's fee structure is adopted, it will help the students, otherwise the fee structure has been raised four times to that of the last year.

I think this is the right time that the Center should intervene and make a Central legislation in this regard. For the time being the Center should direct the State Government to adopt the normal fee structure as that of last year's to give opportunity to the meritorious students. If that is not done a number of meritorious and poor children will not be able to get admission to the medical and engineering colleges in Karnataka. This is a very serious matter. So, I urge upon the Center to intervene immediately with a Central legislation and direct the State Government to provide seats to the meritorious students under the same fee structure as that of the last year.